

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-6

IB-1809(ND)/2019

IN THE MATTER OF:

M/s. P.P Jewellers Pvt. Ltd.

Vs.

M/s. Mankola Enterprises Pvt. Ltd.

.....Petitioner / Applicant

.....Respondent

SECTION

Under Section 9 of the IBC, 2016

31st July, 2019

CORAM:

JUSTICE (Retd.) SHRI R.D. KHARE,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. P. Chaitanyash (Advocate).

ORDER

The Petitioner (Operational Creditor) has filed this application under Section 9 of the Insolvency and Bankruptcy Code, 2016 claiming unpaid debt of Rs. 10 lakhs upon the respondent (Corporate Debtor) for the service provided by him as per the agreement dated 15.01.2019 which has been appended as "Annexure-3" to the present petition. It is contended that Notice under Section 8 of the Code was sent to the Respondent (Corporate Debtor) by speed post, copy of which has been appended as Annexure-8 to the present petition. It is contended that the advance notice of the Petition was sent to the Respondent (Corporate Debtor) by speed post on 25 July 2019, a copy of the speed post receipt is at page 83 of the paper book. It is contended that no reply has been received by the Petitioner (Operational Creditor) till date.

Issued notice to the Respondent (Corporate Debtor) by speed post as well by personal service (Dasti). Steps be taken within four (04) days.

List on 19.08.2019. Affidavit of service may be filed on or before the next date of hearing.

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(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)
(KB)

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(JUSTICE (Retd.) SHRI R.D. KHARE)
MEMBER (JUDICIAL)